

25/1/2002-7

CP 11/2002

Valsalabram
Bld by Shi B.
Dattamcorhi, At
1 applicum

3/10/11

C.P. no. 11/02
Bld by Applum
Sent to order
on 25/01/02

3/10/11

From the averments made
in e.p.
the are satisfied that there is
prima facie case for initiating
proceedings under section-11/12
Contempts of Court Act.

However, considering the
facts alleged, we issue
notice to respondent No. 3,
Shri Rajendraprasad Gupta.

Issue of notice in
respect of respondents 1 and
2 will be considered
after receipt of reply of
respondent No. 3.

List the case for
Contempt Orders on
15/2/2002.

haua f-
(Smt. Shakti Shastri)
M(A)

senior
(B. Dikshit)
& V.C.

alp

N
Shri
4/2/11

Notices
04/2/2002

(R)
06/2/2002